## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

O.A./62/1115/2020 (Diary No. 614/2020)

This the 25th day of November, 2020

## HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN HON'BLE MR. A.K. BISHNOI, MEMBER (A)

	Pirzada Umer Aadil Shah; S/o Pirzada Bashir Ahmad Shah;
	Aged 29 years, R/o Dasara Tral Pulwama;.
	Applicant
(Advocate: Mr. Arshad Ahmad Wani)	
Versus	
1.	Union Territory of Jammu and Kashmir through Commissioner
	Secretary Labor and Employment Department, Civil Secretariat
	Jammu/Sgr.
2.	Secretary J&K Service Selection Board, Sehkari Bhawan, Rail
	Head Panama Chowk Jammu/Srinagar.
3.	Amir Hasan S/o Gh. Hasan R/o Dooru Keeri Shah Abad.
4.	Abhishek Jandial S/o Tilak Raj Gupta R/o H. No. 145 Lane No.
	16 Talab Tillo 180002 Jammu.

(Advocate:- Mr. Rajesh Thapa, Deputy Advocate General)

.....Respondents

## ORDER [ORAL]

## **Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:**

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Learned counsel for the applicant submits that subsequent to filing of this OA, vide Diary No.614/2020, the applicant is said to have filed another OA, and the same has been admitted by this Tribunal.

2. In that view of the matter, the present OA has become infructuous and is accordingly dismissed. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY) CHAIRMAN

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